

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRI VASAVI INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sri Vasavi Industries Limited
2.	Date of incorporation of corporate debtor	22 nd January, 1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27109TG1985PLC005259
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Village V,R Agraharam, Rajam Mandal, Srikakulam District, Andhra Pradesh-532127
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 28/10/2019 Date of Receipt of Order: 29/10/2019
7.	Estimated date of closure of insolvency resolution process	25 th April, 2020 (180 days from 29/10/2019 i.e. the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Girish Siriram Juneja Registration Number: IBBI/IPA-001/IP-P00999/2017-2018/11646
9.	Address and e-mail of the interim resolution professional, as registered with the Board	22 Dignity Apartments, Bon Bon Lane, 7 Bungalows, Versova, Andheri (west), Mumbai – 400 053. Email: junejagirish31@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221 Maker Chamber V, Jamnalal Bajaj Road, Nariman Point, Mumbai - 400021 Email: ip.sriivasavi@gmail.com
11.	Last date for submission of claims	11 th November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform1.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Amaravathi Bench has ordered the commencement of a corporate insolvency resolution process of *Sri Vasavi Industries Limited* On 28th October, 2019

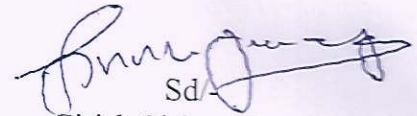
The creditors of *Sri Vasavi Industries Limited*, are hereby called upon to submit their claims with proof on or before 11th November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA presently not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 31/10/2019



Sd/-
Girish Siriram Juneja
Interim Resolution Professional,
Sri Vasavi Industries Limited